

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

No.HHC/Rules/22(24)83-II-23029-50

Dated 23rd August, 2018.

NOTIFICATION

In exercise of the powers conferred by Section 139(b) of Code of Civil Procedure, 1908, read with Section 29 of the Himachal Pradesh Courts Act, 1976 and Section 297 of Code of Criminal Procedure, 1973 the High Court of Himachal Pradesh makes the following amendments in the **“Himachal Pradesh Oath Commissioners (Appointment & Control) Rules, 2007:-**

Short Title	1	These rules shall be called “The Himachal Pradesh Oath Commissioners (Appointment & Control) 5th amendment Rules-2018” .
Commencement	2	These shall come into force with immediate effect.
Amendments	3	(i) After sub-rule 7(c) of the Rules “The Himachal Pradesh Oath Commissioners (Appointment & Control Rules, 2007” following sub-rule (7(d) shall be added:- “(d) the rate of fee to be charged by Oath Commissioner shall be displayed by him in a conspicuous place inside as well as outside his chamber or office where the affidavits are attested by him.” (ii) In appendix A, annexed to the Rules, after serial No. (e) following shall be added as serial no. (f):- (f) Whether the applicant/ Advocate has passed the exam as per Rule 9 of the All India Bar Examination Rules, 2010?.

BY ORDER

HON'BLE THE HIGH COURT
OF HIMACHAL PRADESH

REGISTRAR GENERAL

